

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C) No(s). 24485/2024

[Arising out of impugned judgment and order dated 11-09-2024 in WP(C) No. 10736/2024 passed by the High Court of Delhi at New Delhi]

FOZIA RAHMAN

Petitioner(s)

VERSUS

BAR COUNCIL OF DELHI & ANR.

Respondent(s)

[ONLY I.A. NOS 21155/2025 AND 21157/2025 IN SLP(C) No.23648/2024 ARE LISTED UNDER THIS ITEM.]

WITH

SLP(C) No. 23648/2024 (XIV)
(FOR impleading party ON IA 21155/2025
FOR INTERVENTION/IMPLEADMENT ON IA 21155/2025
FOR MODIFICATION OF COURT ORDER ON IA 21157/2025
IA No. 21155/2025 - INTERVENTION/IMPLEADMENT
IA No. 21157/2025 - MODIFICATION OF COURT ORDER)

Date : 17-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Parties:

Ms. Geeta Luthra, Sr. Adv.
Ms. Shobha Gupta, Sr. Adv.
Ms. Fozia Rahman, Adv.
Mr. Sikander A Siddiqui, Adv.
Ms. Harshita Singhal, Adv.
Mr. Aashish Kr. Sinha, Adv.
Mr. Akhil Ranganathan, Adv.
Mr. Anuj Singh, Adv.
Ms. Janvi Desai, Adv.
Ms. Rashmi Pandey Dixit, Adv.
Ms. Seema Thapliyal, Adv.
Ms. Ananya Roy, Adv.
Ms. Aafreen, Adv.
Ms. Puhumi Aditya, Adv.
Ms. Zobia Rehman Khan, Adv.
Ms. Maimuna Fatima, Adv.
Ms. Injila, Adv.
Ms. Shumaila Naaz, Adv.

Mr. Azam Khan, Adv.
Mr. Saif Khan, Adv.
Mr. Firoj Ali, Adv.
Ms. Garima Mishra, Adv.
Mr. Dhriti Dewan, Adv.
Mr. Kartikay Dixit, Adv.
Mr. Khalid Arshad, Adv.
Ms. Amita Saxena, Adv.
Mr. Sounak Basu, Adv.
Ms. Seema Khan, Adv.
Mr. Tanveer A. Khan, Adv.
Mr. Sameer, Adv.
Ms. Amita Singh Kalkal, AOR

Ms. Shobha Gupta, Adv.
Ms. Sanskriti Shakuntala Gupta, Adv.
Ms. Akshita Mishra, Adv.
Ms. Simranjeet Kaur, Adv.
Ms. Manasavi, Adv.
Ms. Shivika Chaddha, Adv.
Ms. Archana K., Adv.
Ms. Dipika, Adv.
Ms. Vandana Dixit, Adv.
Ms. Priya Mukhija, Adv.
Mr. Ronak Karanpuria, AOR

Mr. T. Singhdev, Adv.
Mr. Prateek Bhatia, AOR
Mr. Rajesh Mishra, Adv.
Ms. Anum Hussain, Adv.
Mr. Tanishq Srivastava, Adv.

Ms. Radhika Gautam, AOR

Shohit Chaudhry, AOR
Mr. Mohit Mathur, Sr. Adv.
Mr. Jatan Singh, Sr. Adv.
Mr. Sandeep Sharma, Sr. Adv.
Mr. Amit Chadha, Sr. Adv.
Mr. Naginder Benipal, Adv.
Mr. Rakesh Tikku, Sr. Adv.
Mr. Inderbir Singh Alag, Sr. Adv.
Mr. Shyam Sharma, Adv.
Mr. Sanjay Dewan, Sr. Adv.
Ms. Bandana Kaur Grover, Adv.
Mr. Dhan Mohan, Adv.
Mr. Rajat Manchanda, Adv.
Mr. Nishant Aanad, Adv.
Mr. Rahat Manchnda, Adv.
Ms. Gayatri Puri, Adv.
Mr. Nitesh Mehra, Adv.
Mr. Siddharth Tripathi, Adv.

Mr. Harsh Gautam, Adv.

Mr. Atmaram N.S. Nadkarni, Sr. Adv.

Mr. Sachin Sharma, AOR

Mr. Nitin Ahlawat, Adv.

Mr. Dharmendra Basoya, Adv.

Mr. Atul Kumar Sharma, Adv.

Mr. Jagdeep Vats, Adv.

Mr. Anil Kr Gulati, Adv.

Ms. Nur Tandon, Adv.

Mr. Kunal Jindia, Adv.

Mr. Abhishek Kumar, Adv.

Mr. Sandeep Jindal, AOR

Mr. Shoeb Shakeel, Adv.

Mr. Chand Qureshi, AOR

Mr. Sahim Khan, Adv.

Mr. S.k.mehta, Adv.

Mr. Sunil Ahya, Adv.

Mr. Keshav Dev, Adv.

Mr. Vijay Kumar, Adv.

Mrs. Arpana Soni, Adv.

Mr. Mohit Yadav, Adv.

Mrs. Aarti Pal, Adv.

Mr. Anil Kumar, AOR

Mr. Avadh Bihari Kaushik, AOR

Mr. Himanshu Pathak, Adv.

Mr. Aman Jha, AOR

Mr. Rishi Tutu, Adv.

Mr. Kshitij Mayank, Adv.

Mr. Ravindra S. Garia, AOR

Mr. Gautam Das, AOR

Mr. Gauutam Das, Adv.

Ms. Ritu Gupta, Adv.

Mr. Shivam Kumar, Adv.

Ms. Vandana, Adv.

Ms. Priya Mukhija, Adv.

Ms. Roopa Rani, Adv.

Mr. Tarun Kant Samantaray, Adv.

Mr. Abanikanta Sahu, Adv.

Mr. Piyush Beriwal, Adv.

Ms. Aanchal, Adv.

Ms. Ritu Gupta, Adv.

Ms. Anamika, Adv.

Ms. Mamta Rani, Adv.

Mr. Kafeel Ahmed, Adv.
Mr. Ankit Sahu, Adv.
Mr. Krishna Kumar, Adv.
Mr. Sanchit Pandey, Adv.
Mr. Gulshan, Adv.
Ms. Shaily, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA No. 21157 of 2025

1. We have heard learned senior counsel/counsel for the parties. Mr. Siddharth Mridul, learned senior counsel, who has been requested to assist this Court as Amicus Curiae, has also been heard.

2. We find there is some anomaly in paragraph 3 of our order dated 07.01.2025. In modification of paragraph 3 of that order, it is clarified that:

(i) For the Post of Treasurer, earmarked for women candidates, the District Bar Association will follow the eligibility condition, as may be prescribed in their Bye-laws/Rules/Regulations.

(ii) Out of 30% posts of Executive Members, earmarked for women/lady candidates in each District Bar Association, 15% shall be filled from amongst the women lawyers having 10 years practice whereas remaining 15% will be filled from amongst the women lawyers, without any such condition.

3. The Election Commissioners will grant two days time to the women candidates to submit fresh nominations in terms of the above modified order. The Election Commissioners will, however, have the

discretion for rounding off to limit the women reservation upto 30% of total seats of Executive Members.

4. IA No. 21157 of 2025 (application for modification) is disposed of.

5. IA No. 21155 of 2025 (application for intervention/impleadment) is also disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR